

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
Appeal No.-61/252/ND/2023

IN THE MATTER OF:

Income Tax Officer Ward

.....Applicant

Vs.

ROC(M/s. Janki Cloth Gallery Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Income Tax Department : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv
Agarwal, St. Counsels

ORDER

Ld. Counsel on behalf of the Appellant Income Tax Department is present and submitted that they have filed the proof of service and the assessment order and the demand notice. However, the same is not reflected on the e-portal. Ld. Counsel on behalf of RoC is present. No one is present on behalf of the remaining Respondents. List the matter on **07.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)